

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of Hearing: 24.10.2018**

**Petition No. 208/MP/2018**

**Subject** : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of 'Electrostatic Precipitators' (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement.

**Petitioner** : DB Power Limited

**Respondents** : TANGEDCO and Others

**Petition No. 213/MP/2018**

**Subject** : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 1.11.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of 'Electrostatic Precipitators' (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement.

**Petitioner** : DB Power Limited

**Respondents** : PTC India Limited and Others

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Parties present** : Shri Deepak Khurana, Advocate, DBPL  
Ms. Swapna Seshadri, Advocate, RUVNL  
Ms. Neha Garg, Advocate, RUVNL  
Shri S. Vallinayagam, Advocate, TANGEDCO



## **Record of Proceedings**

Learned counsel appearing on behalf of TANGEDCO requested for four weeks time to file its reply in Petition No.208/MP/2018. Learned counsel appearing on behalf of Rajasthan Urja Vikas Nigam Ltd. (RUVNL) requested for time to file its reply in Petition No.213/MP/2018. Learned counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. After hearing the learned counsels for the Petitioner, TANGEDCO and RUVNL, the Commission directed the respondents to file their replies by 20.11.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.11.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**